

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 191 OF 2012

Appeal filed under Section 260A of the Income Tax Act, 1961 against the Order dated. 26-06-2009 in I.T.A.No. 955/Hyd/2008 for the Assessment Year 2000-2001 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench-B, Hyderabad preferred against the Order dated 15.03.2008 passed in I.T.A.No. 0081/CIT(A)/GNT/2006-07 on the file of the Commissioner of Income Tax (Appeals), Guntur preferred against the Order dated 23.12.2004 passed in PAN.No. AADCS2145Q/S-274 on the file of the Assistant Commissioner of Income Tax, Circle-3(2), Hyderabad.

Between:

The Commissioner OF I.T.-III, I.T. Towers, A.C.Guards, Masab Tank, Hyderabad.

...APPELLANT

AND

M/s. Sri Venkatesh Paper Agencies (Hyd) Pvt.Ltd., 5-8-352/4, Raghava Ratna Towers, I Floor, Chirag Ali Lane, Hyderabad - 500 001.

...RESPONDENT

Counsel for the Appellant: Sri J.V. Prasad

**Counsel for the Respondent: Ms.K Prabhabati representing
SRI K Vasant Kumar**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.191 of 2012

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Ms. K.Prabhabati, learned counsel representing Mr. K.Vasant Kumar, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

sd/ A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Income Tax Appellate Tribunal, Hyderabad Bench-B, Hyderabad
2. The file of the Commissioner of Income Tax (Appeals), Guntur
3. The Assistant Commissioner of Income Tax, Circle-3(2), Hyderabad.
4. One CC to SRI. J.V. Prasad, Advocate [OPUC]
5. One CC to SRI. K VASANTKUMAR, Advocate [OPUC]
6. Two CD Copies

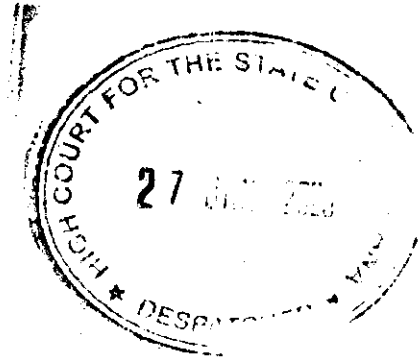
Pr/gh *1/2*

HIGH COURT

DATED:20/12/2024

JUDGMENT

ITTA.No.191 of 2012



**DISMISSING THE ITTA
AS WITHDRAWN**

8 copies
Fr
20/12/25